

ITEM NO.41

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 12613/2024

[Arising out of impugned final judgment and order dated 07-05-2024 in A482 No. 3615/2024 passed by the High Court of Judicature at Allahabad]

HIMANSHI PRAJAPATI & ANR.

Petitioner(s)

VERSUS

CHANDRAJEET PRAJAPATI & ORS.

Respondent(s)

IA No. 261227/2024 - EXEMPTION FROM FILING O.T.

IA No. 188697/2024 - EXEMPTION FROM FILING O.T.

IA No. 60248/2025 - EXEMPTION FROM FILING O.T.

IA No. 60247/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 18-07-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :Mr. Tom Joseph, AOR

Mr. Rahul Kaushik, Sr. Adv.

Mr. Kumar Gaurav, Adv.

Ms. Kristen Sleeth, Adv.

Mr. Patta Arun Kumar, Adv.

Mr. B. Ravindra Kumar, Adv.

For Respondent(s) :Mr. Sanjay Anand S Nuli, Sr. Adv.

Mr. Saroj Kumar Singh, Adv.

Mr. Rajeev Kumar Gupta, Adv.

Mr. Mukesh Kumar Sharma, Adv.

Mr. Bimlesh Kumar Singh, AOR

Mr. Vishnu Shankar Jain, AOR

Ms. Mani Munjal, Adv.

Ms. Marbiang Khongwir, Adv.

Mr. Parth Yadav, Adv.

Ms. Khushboo Tomar, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. The State of Uttar Pradesh has filed an additional affidavit in compliance

of our earlier order dated 19th February, 2025.

2. List the special leave petition on a non miscellaneous day (NMD) in the month of September, 2025.

(JATINDER KAUR)
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)